GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 4602 TO BE ANSWERED ON 22ND JULY, 2019

Guidelines for Teacher Education

4602. SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any uniform or common guidelines regarding teacher education, their remuneration and recruitment rules are in place by centre though the education is in the concurrent list and both Union and State Governments are responsible and if so, the details thereof; and
- (b) whether there are any directives of the Government with regard to a minimum prescribed budget to be provisioned by States to ensure better school education and if so, the details thereof?

A N S W E R MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) : National Council for Teacher Education (NCTE) has been notified as an Academic Authority under Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 to lay down the minimum qualifications required for a person to be appointed as a teacher and to coordinate & monitor teacher education and its development in the country.

For a person to be eligible for appointment as a teacher in schools, the NCTE has notified the minimum qualifications vide notification dated 25th August, 2010 as amended from time to time. The details are at link: http://ncte.gov.in/Website/MinimumQualifications.aspx.

However, as education is in the Concurrent List of the Constitution, the remuneration and recruitment of teachers come in the domain of respective State Governments and UT Administrations.

(b) : No such directives have been issued by the Central Government.
